HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

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NOTIFICATION

No: 2537 **of 2026/RG** **Dated:** 14 **.10.2026**

In exercise of the powers conferred under Article 225 of the Constitution of India and all other enabling provisions in this regard, the High Court of Jammu & Kashmir and Ladakh, with the previous approval of Lieutenant Governor hereby makes the following amendments to the Rules and Orders for the Guidance of Courts Subordinate to the High Court of Judicature, Svt. 1988 (Criminal).

After Chapter- XXIX, the following new Chapter shall be inserted, namely:-

"Chapter-XXIX-A (Cataloguing Witnesses, Documentary Evidence, and Material Objects in Judgment)

(i). Preparation of Tabulated Charts in all the Judgments: All Trial Courts dealing with criminal matters shall, at the conclusion of the judgment, incorporate tabulated charts summarizing:

a. Witnesses examined,

b. Documents exhibited, and

c. Material objects (muddamal) produced and exhibited.

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These charts shall form an appendix or concluding segment of the judgment and shall be prepared in a clear, structured and easily comprehensible format.

(ii). Standardized Chart of Witnesses:- Each criminal judgment shall contain a witness chart with at least the following columns:

a. Serial Number

b. Name of the Witness

c. Brief Description/Role of the Witness, such as: Informant, Eye-witness, Medical Jurist/Doctor, Investigating Officer (I.O.), Panch Witness, etc.

The description should be succinct but sufficient to indicate the evidentiary character of the witness. This structured presentation will allow quick reference to the nature of testimony, assist in locating the witness in the record, and minimize ambiguity.

(iii). Specimen Chart for Witnesses Examined:

Prosecution Witness No.	Name of Witness	Description
1	Mr. X	Eye-witness
2	Mr. Y	Witness of last circumstance
3	Mr. Z	Medical Jurist
4	Mr. A	Investigating Officer
5	Mr. B	Complainant/First Informant

(iv). Standardized Chart of Exhibited Documents: A separate chart shall be prepared for all documents exhibited during trial. This chart shall include:

a. Exhibit Number;

b. Description of document;

c. The Witness who proved or attested the document.

Illustratively, the description may include: FIR, complaint, panchnamas, medical certificates, FSL reports, seizure memos, site plans, dying declarations, etc.

(v). Specimen Chart for Exhibited Documents:

Exhibit No.	Description of the Exhibit	Proved by/Attested by
1	Inquest Panchnama/Memo	PW-1
2	Recovery Panchnama/Memo	PW-2
3	Arrest Memo	PW-3
4	Post-mortem Report	PW-4
5	FSL Report	PW-5

(vi). Standardized Chart of Material Objects/Muddamals: Whenever material objects are produced and marked as exhibits, the Trial Court shall prepare a third chart with:

a. Material Object (M.O.) Number;

b. Description of the Object;

c. Witness who proved the Object's Relevance (e.g., weapon, clothing, tool, article seized under panchnama, etc.).

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(vii). Specimen Chart for Material Objects/ Muddamals:

Material Object No.	Description of the Exhibit	Proved by/Attested by
1	Weapon of Offence	PW-1
2	Clothing of accused/victim	PW-2
3	Mobile Phone/Electronic Object	PW-3
4	Vehicle	PW-4
5	Things/identity card	PW-5

(viii) Special provisions for Cases Involving Voluminous Evidence: In complex cases, such as conspiracies, economic offences or trials involving voluminous oral or documentary evidence, the list of witnesses and exhibits may be substantially long. Where the number of witnesses or documents is unusually large, the trial Court may prepare charts only for the material, relevant, and relied-upon witnesses and documents, clearly indicating that the chart is confined to such items. This would ensure that the charts remain functional reference tools rather than unwieldy compilations.

(ix). Application to Defence Witnesses and Evidence: The aforesaid provisions shall apply, mutatis mutandis, to all witnesses examined and all evidence adduced by the defence.

(x). Adoption of Specimen Format and Permissible Deviations: The specimen charts provided herein shall ordinarily serve as the standard format to be followed by trial Courts."

By Order

(M.K. Sharma)
Registrar General
Dated: 14.10.2026

No: 4846-520 **/RG/GS**

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr/Mrs Justice _____
   ..... *for information of their Lordships.*
3. Commissioner/Secretary to the Government, Department of Law, Justice and Parliamentary Affairs, UT of J&K, Srinagar;
4. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
5. Director, J&K Judicial Academy, Srinagar;
6. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
7. Registrars Judicial, High Court of J&K and Ladakh, Srinagar/Jammu;
8. Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar;
9. All Principal District & Sessions Judges, UTs of J&K and Ladakh.
10. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar;
    .....*for information.*
11. Manager, Government Press, Jammu/Srinagar for information and with the request to publish the same in the next issue of government gazette.
12. Incharge NIC, High Court of J&K and Ladakh, Srinagar for uploading the same on the official website of the High Court.
13. Incharge Library, High Court Wing Srinagar/Jammu, for information and keeping record of the same
14. Order file.

Registrar General